

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3175 of 2020

Charo Manjhi

.....

Petitioner

.....

-V e r s u s-

The State of Jharkhand

.....

Opposite Party

.....

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner

.....

: Mr. xxxxxxx, Advocate

For the State

: A.P.P

.....

02/09.09.2020 Heard learned counsel for the parties through V.C.

As prayed by Learned counsel for the petitioner, the defects as pointed out by the office is ignored for the time being.

The instant application has been preferred for grant of anticipatory bail to the petitioner, who is apprehending his arrest in connection with G (F) Case No. 433 of 2018, registered for the offences under Section 33 of the Indian Forest (Bihar Amendment) Act pending in the court of learned Sub-Divisional Judicial Magistrate, Hazaribag.

Learned counsel for the petitioner submits that the petitioner is innocent and has been falsely implicated in this case due to village politics. He further draws attention of this court towards Annexure 2 series, from which it transpires that the land in question, which is alleged to be forest land, is in the name of the wife of the petitioner and for which he made an application prior to the date of occurrence with respect to change of name of his wife in the revenue record as she has expired. He further submits that it is only due to this reason, the petitioner is being harassed.

Learned counsel for the State though opposes the prayer for anticipatory bail, but could not dispute the record, which is annexed as Annexure 2 series, from which it clearly transpires that the rent receipt is issued in the name of Panmati Devi, who is the wife of this petitioner.

Taking into consideration the overall circumstances, I am inclined to allow this application. The petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate,

-2-

Hazaribag, in connection with G (F) Case No. 433 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Deepak Roshan, J.)

s.m./